

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No.441/2026 along with IA (Diary) No. 442/2026

Subject : Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, *inter alia*, seeking extension of time for submission of land documents under Regulation 11A(1) of the GNA Regulations (as amended) with directions to Central Transmission Utility of India Ltd. to not take any coercive action in the interregnum in relation to connectivity granted to the Petitioner's along with consequential relief(s) thereof.

Petitioner : Azure Power India Private Limited (APIPL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, APIPL
Shri Aniket Prasoon, Advocate, APIPL
Shri Md. Aman Sheikh, Advocate, APIPL
Ms. Tanya Bajaj, Advocate, APIPL

Record of Proceedings

The learned senior counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking extension of time for submission of land documents under Regulation 11(A)(1) of the GNA Regulations, with directions to the Respondent/CTUIL not to take any coercive action in the interregnum in relation to the connectivity granted to the Petitioners, along with consequential reliefs. The learned senior counsel further submitted that after the filing of the Petition, the Petitioners have now secured approximately 307 acres of land (as against 268 acres on the date of filing of the Petition) and may be permitted to file their note of submissions updating the status of the land secured by them.

2. After hearing the learned senior counsel for the Petitioners, the Commission directed as under:

- (a) Admit and issue notice to the Respondent.
- (b) The Respondent to file its reply, if any, within two days with a copy to the Petitioners, who may file their rejoinder, if any, within a day thereafter.



3. The Petition, along with IA, will be listed for hearing on **29.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)